

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER  
ITA No.298/Del/2020  
Assessment Year : 2015-16**

**Ashok Kumar Mahajan,  
B-6/12, Krishna Nagar,  
New Delhi-110051  
PAN : AJJPM3910F  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-58(3),  
New Delhi  
(Respondent)**

Appellant by : Sh. K.R. Manjani, Adv  
Respondent by : Sh. Umesh Takyar, Sr. DR

Date of hearing : **20.11.2020**  
Date of pronouncement : **20.11.2020**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 20.12.2019.

2. The learned counsel for the assessee, vide its letter dated 10.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20<sup>th</sup> November, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar